

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 140/MP/2019**

Subject : Petition under section 79(1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013.

Petitioner : TRN Energy Private Limited

Respondents : PTC India Limited and Others

Date of hearing : 4.7.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Sourav Roy, Advocate, TRN  
Shri Harsh Anand, Advocate, TRN  
Shri Gaurav Majumdar, Advocate, RN  
Shri Sanjay Sen, Senior Advocate, PTC India  
Shri Ravi Kishore, Advocate, PTC India  
Shri Rajiv Srivastava, Advocate, UPPCL  
Ms. Gargi Srivastava, Advocate, UPPCL  
Ms. Harshita Sinha, Advocate, UPPCL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed under Section 79(1) (f) of the Electricity Act, 2003 for seeking declaration that the Petitioner is entitled to receive Capacity Charges based on the Declared Capacity for the period from January, 2019 to March, 2019. Learned counsel requested to issue notice to the Respondents.

2. Learned senior counsel for PTC India and learned counsel for UPPCL accepted notice and requested for time to file their respective replies to the Petition.

3. After hearing the learned counsel for the Petitioner, learned senior counsel for PTC India and learned counsel for UPPCL, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately. The Respondents were directed to file their replies, by 26.7.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 16.8.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**